

Statement Correcting Answer to SQ No. 15
dt. 25.7.1983 *Regarding Loss Due to Cyclone*
and Rain in Saurashtra

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ARIF MOHAMMED KHAN) : Sir, In reply
to Starred Question No. 15, due for answer
on 25 July 1983, regarding 'Loss due to cy-
clone and rain in Saurashtra', part (d) of the
question was answered as follows :

"A ways and means advance of Rs. 10
crores has been sanctioned to the State
pending receipt of detailed memoran-
dum and visit of a Central Team.
Rupees 97.75 lakhs have also been sanc-
tioned as agricultural in put subsidy
and for carrying out tillage operations."

The Government of Gujarat have been
sanctioned a ways and means advance of Rs.
20 crores for flood relief in two instalments
of Rs. 10 crores each, pending the receipt of
detailed memorandum from the State. In-
advertently the figure of Rs. 10 crore as ways
and means advance was mentioned as accord-
ing to the information available at the time
of preparing the reply to the Question, the
State had been sanctioned only Rs. crores
but on 22 July 1983, the State was sanctioned
an additional Rs. 10 crores by which
time the reply to the Starred Question had
already been approved and the subsequent
sanction of Rs. 10 crores could not be cor-
rected in time.

2. It is only with the intention to give
the Hon'ble Members a correct and up-to-
date information, that I have come before
this House to rectify the error at this stage.
The error would have been corrected, had I
got an opportunity to reply to this Question
on 25 July 1983. Since the House adjour-
ned, this error could not be corrected at that
time.

3. This inadvertent error, however is
regretted.

14.30 hrs.

Statement Re : Extenslon of time for Comp-
letion of Inquiry and Submission of Report

by Kudal Commission of Inquiry on Gandhi
Peace Foundation and other Orgauisatlons

MR. DEPUTY SPEAKER : Before I
call upon Mr. Laskar, some of the hon.
Members have told me that they want to
oppose this statement being made by the
Minister. I am sorry under the Rules any
statement made by any Minister cannot be
opposed. But the Members are entitled to
give notices of any motion they want.

SHRI ATAL BIHARI VAJPAYEE
(New Delhi) : We are opposing the extension
which is being given to the Kudal Commis-
sion.

MR. DEPUTY SPEAKER : There is
no motion before the House.

SHRI ATAL BIHARI VAJPAYEE :
He is extending the time by making a state-
ment.

SHRI RAM VILAS PASWAN (Haji-
pur) : They have already circulated. You
just read it, Sir.

MR. DEPUTY SPEAKER : That is
what I am saying.

SHRI EDUARDO FALEIRO (Mor-
mugao) : It was on my amendment that this
Commission was appointed.

MR. DEPUTY SPEAKER : He has
also given notice. What I was saying is :
let the statement be made. You give notice
in the form of a motion. At this stage I
would like to tell the hon. Member that the
Minister is making a statement.

SHRI ATAL BIHARI VAJPAYEE :
Statement on what ?

MR. DEPUTY SPEAKER : I am not
interested in what statement he makes. He
makes a statement in public interest. There-
fore, you cannot oppose it.....(Interruptions)
I am sorry you cannot oppose.....You can
give notice.

SHRI ATAL BIHARI VAJPAYEE :
We are opposed to giving extension to the
Kudal Commission.